

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 416 of 2020

IN THE MATTER OF:

Gulabchand Jain

...Appellant

Versus

Punjab National Bank & Anr.

...Respondents

Present:

For Appellant: Mr. Rajesh Bohra and Ms. Kajal Bhatia, Advocates.

**For Respondents: Mr. Shivanshu Kumar, Advocate for R-1.
Mr. Atul Sharma, Advocate with Mr. R.D. Choudhary,
IRP for R-2.**

O R D E R
(Through Virtual Mode)

05.02.2021: Heard Mr. Rajesh Bohra, learned counsel representing the Appellant. Hearing on the part of appellant stands concluded. Also heard Mr. Shivanshu Kumar, learned counsel representing Respondent No. 1, in part. Hearing remained inconclusive.

It shall be open to learned counsel for the parties to place additional judgments relevant to the subject on record.

Post the appeal 'for further hearing' on **25th February, 2021 at 12:00 Noon.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc